

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL) NO.2949 OF 2022

BRIJAL MEHUL SHAH

...PETITIONER

VERSUS

MEHUL KUMUDBHAI SHAH

...RESPONDENT

O R D E R

1. The petitioner-wife has filed the present petition seeking transfer of an application filed by the respondent-husband for restitution of conjugal rights under Section 9 of the Hindu Marriage Act, 1955, which is subject matter of Marriage Petition No.254 of 2019, titled as "Mehul Kumudbhai Shah Vs. Brijal Mehul Shah" pending before the Court of 4th Joint Civil Judge Senior Division and Addl. C.J.M., Thane to the Karkardooma Court, Delhi.
2. We have heard learned counsel for the parties.
3. Having regard to the fact that the petitioner is an educated lady working as a Journalist, we do not find any good ground to transfer the case, as prayed for.
4. The Transfer Petition is dismissed.
5. Pending application(s), if any, shall stand disposed of.
6. It is needless to say that the petitioner may appear virtually, if permitted by the concerned Court.

.....J.
(BELA M. TRIVEDI)

.....J.
(PANKAJ MITHAL)

NEW DELHI;
28TH FEBRUARY, 2024.

ITEM NO.1

COURT NO.15

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Transfer Petition(s)(Civil) No(s).2949/2022

BRIJAL MEHUL SHAH

Petitioner(s)

VERSUS

MEHUL KUMUDBHAI SHAH

Respondent(s)

(MEDIATION REPORT RECEIVED.)

(IA No. 199336/2022 - EX-PARTE STAY)

Date : 28-02-2024 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Ms. Surabhi Guleria, AOR
Mrs. Suvarna S. Ganu, Adv.

For Respondent(s) Mr. Ashish Kumar Upadhyay, Adv.
Ms. Maitri Goal, Adv.
Mr. V. Kandha Prabhu, Adv.
Mr. Sachin Kumar Verma, Adv.
Mr. Anubhav Chaturvedi, Adv.
Mr. N. B. V. Srinivasa Reddy, Adv.
Mr. P. V. Yogeswaran, Adv.
Mr. Akshat Srivastava, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. In terms of the signed order, the Transfer Petition is dismissed.
2. Pending application(s), if any, shall stand disposed of.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)

(signed order is placed on the file)